NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 119/NCLT/AHM/2017 In CA(CAA) No. 101/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>06.11.2017</u>

Name of the Company:

Sierra Investments Pvt. Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION REPRESENTATION

SIGNATURE

1 SWAPI SOPARKAR

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PETITIONER

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2.

ORDER

Learned Advocate Mrs. Swati Soparkar present for Petitioner.

Proof of service of notice on statutory authorities filed.

Copy of Common representations of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 28.11.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Vadodara edition and Sandesh Daily Vadodara Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 28.11.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 06th day of November, 2017.